

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


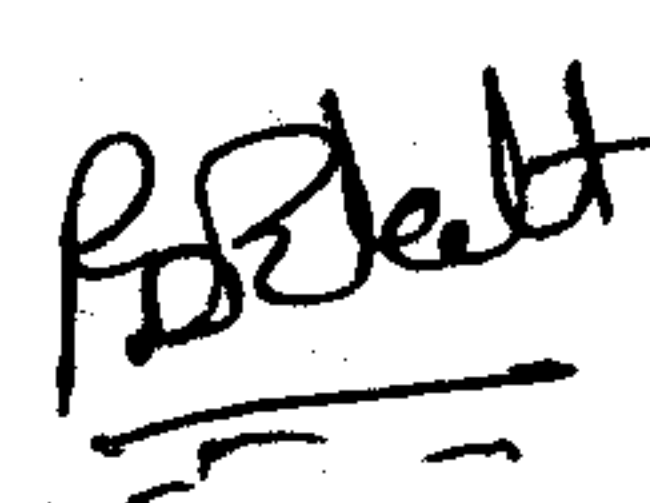
C.P. (I.B) No. 127/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Neesa Leisure Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHW A WITH	SR. ADVOCATE	PETITIONER	
2.	RITU SHAH	ADVOCATE		
3.	Ravish Bhatt	Adv.	Respondent	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/ Petitioner. Learned Advocate Mr. Ravish Bhatt present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Ravish Bhatt filed Vakalatnama for Respondent.

Learned Senior Counsel appearing for the petitioner filed the order of the Hon'ble High Court of Gujarat in Company petition no. 346/2016 which is a winding up petition by the same company.

Respondent shall file its objections, if any, serving copy in advance to other side on or before 14.11.2017.

List the matter on 14.11.2017 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of October, 2017.